

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Comp. App. (AT) (Insolvency) No. 741 of 2020

IN THE MATTER OF:

Maharashtra Seamless Ltd.

...Appellant

Versus

S. Hari Prasad & Ors.

...Respondents

Present:

For Appellant :

Mr. Ajay Bhargava, Ms. Wamika Trehan, Ms. Vanita Bhargava and Ms. Maithili Moondra, Advocates

For Respondents :

**Mr. Mithun Shashank, Mr. M. V. Mukunda and Mr. Santosh Jadhav, Advocates for R-1 and 2
Mr. Aditya Verma and Mr. Shrey Patnaik, Advocates for R-3**

O R D E R

(Through Virtual Mode)

15.10.2020 Mr. Mithun Shashank, Advocate appears on behalf of Respondent Nos. 1 and 2. He may file reply-affidavit along with Vakalatnama within two weeks.

Reply filed by Respondent No. 3 is taken on record.

Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

There is no representation on behalf of Respondent No. 4. Respondent No. 4 is accordingly set *ex-parte*.

Learned counsel for the parties may also file their short written submissions, not exceeding three pages supported by the relevant case laws, along with their pleadings.

Let the matter be posted 'for Admission (After Notice)' on **2nd December, 2020**.

The interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**